

**BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI
PRINCIPAL BENCH , NEW DELHI**

Ex. Appeal No. 26 of 2019
in

OA NO. 57 OF 2017

IN THE MATTER OF :

SH. THAKUR RAM CHANDER DEV & ORS.

...APPLICANTS

VERSUS

SOUTH DELHI MUNICIPAL CORPORATION & ORS.

...RESPONDENTS

INDEX

<u>S.No.</u>	<u>Particulars</u>	<u>Pages</u>
1.	Status Report by way of Affidavit on behalf of Respondent/SDMC.	1-7
2.	<u>Annexure -A(colly).</u> Photographs showing the latest status of alleged drain.	8-12
3.	<u>Annexure - B.</u> Copy of letter/ Directions to area Sanitation Staff.	13
4	<u>Annexure - C.</u> Copy of minutes of meeting dated 01/08/2019.	14-19
5	<u>Annexure-D.</u>	20-23

Copy of Report dated 16/08/2019.

6

Annexure -E.

24-27

Copy of minutes of meeting dated 25/09/2019


Respondent /SDMC

Through


Puja Kalra
(Advocate)
Counsel for SDMC
CH. No. 430/431
Delhi High Court
New Delhi

**BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI
PRINCIPAL BENCH , NEW DELHI**

Ex. Appeal No. 26 of 2019
in
OA NO. 57 OF 2017

IN THE MATTER OF :

SH. THAKUR RAM CHANDER DEV & ORS.

...APPLICANTS

VERSUS

SOUTH DELHI MUNICIPAL CORPORATION & ORS.

...RESPONDENTS

**STATUS / ACTION TAKEN REPORT BY WAY OF AFFIDAVIT
ON BEHALF OF RESPONDENT SOUTH DELHI MUNICIPAL
CORPORATION PURSUANT TO ORDER DATED 25/07/2019.**

Affidavit of H.C. Kashyap, S/o Late Sh. Gauri Shankar, aged about 50 years, presently working as Asstt. Commissioner, South Zone , Green Park , SDMC , New Delhi.

I, the deponent above named, do hereby solemnly affirm as state as follows:

1. That I am presently posted as Asstt. Commissioner, South Zone, SDMC, Green Park, New Delhi and am conversant with the facts of the case based on the official records and report submitted by the concerned field staff of DEMS Department

, South Zone/ SDMC as such am competent to depose thereto.

2. That it is submitted that the work of de-silting particularly the drain abutting the Temple Complex of the applicant Association situated along the M.B. Road, New Delhi has been carried out. In order to prevent the blockage of the drain and its overflow the Sanitation Department of South Zone of Respondent/ SDMC is regularly under taking the de-silting work of the alleged drain. The photographs showing the de-silting work as under taken and the present status of the said alleged drain are annexed herewith as **ANNEXURE -A(COLLY)**.

3. That as can be observed from the photographs that presently there is no overflow / stagnation of water in the alleged area /drain. Further to ensure the same in future, the necessary directions have also been issued to the area Sanitation field staff for carrying out the regular de-silting work in respect of the site in question and also provide their weekly report along with the photographs. The copy of the letter / direction in this regard is annexed herewith as **ANNEXURE B.**

4. That it is also pertinent to point out here that on receiving the complaint with reference to the Hon'ble NGT order dated 01/08/2016 in OA No. 57/2016, the Yamuna Pollution Monitoring Committee as appointed by the Hon'ble NGT also called up a meeting on 30/07/2019. The said meeting was

attended by representatives of SDMC , DJB , I& FC Deptt. and PWD. In the said meeting certain directions were issued including for a joint inspection by SDMC , PWD , DJB and I& FCD to see what short term and long term measures needed to evacuate the waste water through a temporary solution until a permanent solution is found. Engineering solutions as seen called for may be executed without waiting for the next meeting. The Temple Association will assist the inspection team. The minutes of meeting as issued in this regard is annexed herewith as **ANNEXURE -C.**

5. That in compliance of the directions of the Monitoring Committee, a joint inspection of the site was carried out on 14/08/2019 by the officers of PWD, DJB , I & FCD and DDA. During the said inspection the points as emerged have been entailed in the report as circulated vide bearing No. SE-II/SZ/2019-20/D-2014 dated 16/08/2019 by the office of SE-II of South Zone of SDMC. Emerging Point 4 of the said report is relevant considering the development works to be undertaken in unauthorized colonies which relates to I & FCD and DSIID only and role of SDMC is confined to desilting of drain only. The copy of the report is annexed herewith as **ANNEXURE -D.**
6. That further in order to ascertain the progress of the directions as circulated vide minutes dated 01/08/2019 (Annexure -A above) the Yamuna Pollution Monitoring

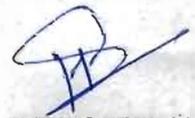
Committee hold another meeting on 25/09/2019. During the said meeting the progress of the work as undertaken by DSIIDC, SDMC , DJB, PWD and I & FCD have been examined department wise. The minutes of the meeting containing the observations and further directions of the Monitoring Committee has also been circulated vide bearing No. YPMC/2019/310 dated 25/09/2019. Concerning the South Delhi Municipal Corporation the observations and directions of the Monitoring Committee are reproduced herein below:-

“

SDMC

The flooding on the road is due to heavy deposition of silt and other waste in the drains. Though the capacity of the drain itself is been increased by the DSIIDC periodic de-silting of the drains is also essential being an open drain. Though the SDMC has done some de-silting , however, regular de-silting is necessary to prevent blockage of the drain leading to overflow on the road. The DMC SE was directed to see that this is attended to immediately and to contact the RWA so that next set of photographs do not reflect the stagnant water. The RWA also appreciated the SDMC for the substantial removal of silt that had taken place but wanted the efforts to continue . ” The copy of the minutes as circulated are annexed herewith as **ANNEXURE -E.**

7. That vide said minutes of meeting separate directions, to DSIIDC regarding the work of drain which is being constructed alongside the Mangal Bazar Road which is in progress and to PWD regarding improvement of drainage work as undertaken on MB Road which also receives overflow from the Mangal Bazar Road, have also been issued.
8. That in view of the above given facts and circumstances it is most respectfully prayed that the instant Execution Petition may kindly be disposed of in the interest of justice so far as answering respondent /SDMC is concerned.


DEPONENT

VERIFICATION:

Verified at Delhi on this _____ day of Oct , 2019, that the contents of the above affidavit are true and correct to my knowledge derived from the official records maintained by the SDMC and I believe the same to be true and correct.


DEPONENT



Desilting in Process





Desilting in Process



Desilting in Process



After desilting



SOUTH DELHI MUNICIPAL CORPORATION
OFFICE OF THE ASSISTANT COMMISSIONER
(SOUTH ZONE, GREEN PARK)

13
Annex 'B'

No.521/AC/SZ/DEMS/2019

Dated: 14.10.2019

Subject: REGARDING IN THE MATTER OF EX. APPEAL NO. 26 OF 2019 IN OA NO. 57 OF 2017, SH. THAKUR RAM CHANDER DEV & ORS. (APPLICANTS) VERSUS SOUTH DELHI MUNICIPAL CORPORATION & ORS. (RESPONDENTS) LISTED BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI, PRINCIPAL BENCH, NEW DELHI.

In compliance of directions of Hon'ble National Green Tribunal order dated 25.07.2019 regarding desilting particularly the drain abutting the Temple Complex of the applicant Association situated along the MB Road, New Delhi, the concerned Sanitary Inspector of the area is hereby directed to carry out the regular desilting work in respect of the site in question and also provide the weekly report with photographs. The Sanitation Supdt. of the area is also directed to monitor the said work and ensure that the weekly report must reach in this office with photographs on every Friday of the week positively. EE(M)-III/SZ is requested to please provide tools and equipments/machinery as and when required on urgent basis.

THIS IS FOR STRICT COMPLIANCE.


14.10.19

**Assistant Commissioner
South Zone**

Distribution:-

1. EE(M)-III/SZ
2. SS/South Zone
3. Sh. B. N. Sangwan, SI/South Zone

Copy to:-

1. DC/SZ – for kind information please.

आयुक्त कार्यालय
 क्रमांक Email/1570
 दिनांक 01/08/2019
 पश्चिमी दिल्ली नगर निगम

8002/SEN/DEAS
 8/8/19

Office of the Engineer in Charge
 Dy. No. 1401
 Date 2/8/19
 South Delhi Municipal Corporation

14
 Annex 'C'

Office of the Chief Engineer (S)
 Dy. No. 1401
 Date 05/08/19
 South Delhi Municipal Corporation

OFFICE OF THE YAMUNA POLLUTION MONITORING COMMITTEE
 APPOINTED BY HON'BLE NGT
 ROOM NO.58, INDIA INTERNATIONAL CENTRE
 40, MAX MUELLER MARG, LODHI ESTATE
 NEW DELHI-110003

Deputy Commissioner
 Dy. No. 871
 Date 26/8/19
 29/8/19

No. YPMC/2019/278

Dated: 1/8/19

Subject: Minutes of Meeting on the Complaint of Overflowing Sewerage water in a 2km stretch from Mangal Bazar to M.B. road held on 30.07.2019

1. A complaint was received by the Monitoring Committee with reference to the NGT order dated 1.8.16 in O.A. number of 57 of 2016 relating to overflowing sewer water from Mangal Bazar to M.B. road. A meeting was called where the officers of DJB, I&FC Dept., South DMC, PWD as well as the Secretary of the complainant Association had been asked to attend.
2. The association representative displayed the recent pictures (as on 21.7.19- 9 days earlier) showing the overflow in the said area of Mangal Bazar road and MB road where water mixed with sewage had inundated the entire stretch of over 2 KMs. The complainant said that it had been going on for several years and the position got worse during the Monsoon. Sh. Ranjan Chatterjee who accompanied the Association informed the MC that the entire wall of a temple in the area had caved in during 2016 because of the heavy pressure of overflowing water/sewage.
3. On behalf of PWD the Chief Engineer Sh. S. L. Meena stated that he did not know anything about this matter and was awaiting the arrival of his Executive Engineer. He had no idea of subject under discussion despite the notice having indicated the purpose of meeting. The Superintending Engineer Sh. Sharvan Kumar and Executive Engineer Sh. Narender Mahajan from PWD first claimed that this was an SDMC problem and they were willing to coordinate but no one had approached them. On their own the Department had made some provision for drainage but the overflow was in excess of the carrying capacity provided.

① EEMW/S2
 ② ACCMS/S2

PC Mr. 2/8/19
 Addl. Cmr. (Engrg.)

16 Jmp.
 8/8/19
 to discuss urgently

4. On behalf of SDMC Sh. Sanjay Basoya EE stated that SDMC does not have any role since the road belongs to PWD. He added that he was not concerned with the problem of sanitation and that related to some other division of MCD.

5. The MC drew the attention of those present to NGT order number 57 of 2016 dated 1.8.16 which had directed as follows:

"The Respondent no. 1-SDMC shall clean and de-silt all the drains lying within its territorial area, particularly the drain abutting the temple complex of the applicant association situate along with the Mehrauli - Badarpur Road New Delhi-110062 and complete such work within one month, and shall keep the said drains clean and de-silted in future to avoid water logging of the said temple complex area.

Respondent no. 2- Govt. of Delhi and PWD, Govt. of Delhi shall cooperate with the respondent no. 1 - SDMC and provide such other assistance lawfully due to respondent no. 1-SDMC in carrying out the work of cleaning and de-silting the drains. "

6. It is apparent from the above that the SDMC and PWD had a direct responsibility to have attended to this inundation of sewage water not only in 2019 but over the entire period 2016 to 2019. Obviously the concerned officers had not attended to it satisfactorily and there was absence of coordination between SDMC and PWD despite NGT's clear directions. Despite a meeting notice having been issued by the Monitoring Committee giving the subject to be discussed SDMC and PWD officers who attended the meeting had still not bothered to visit the area to ascertain the present status and the alternatives possible to contain the sewage water overflowing onto the road.

7. The larger problem relates to the spread of an enormous unauthorized colony -Sangam Vihar -which had no sewerage system. The DJB stated that they can only provide sewerage after forest land is handed over to them. When asked as to why they could not make any separate septage collection arrangements as a temporary measure, there was no answer. The MC found that all three agencies and in particular SDMC and PWD had neglected their duty and despite getting a notice for the meeting had not bothered to read the NGT orders, visit the road in question or made attempts to come up with short and medium term solutions. The fact that

sewage water was overflowing on to a 2 kilometer stretch of a main road was not disputed by anyone. The recent pictures showed that the overflow of water was extensive.

8. The MC found the officers mentioned below to be prima -facie responsible in terms of the Chief Secretary's orders dated 1.9.2019 through which the responsibility for attending to storm water drains and containment of pollution therein had been given to the concerned Executive Engineers and their direct superiors. For coming unprepared for the meeting and allowing the situation of sewage water in vast quantities pouring on to main MB road and Mangal Bazar road and defying NGT's directions as well as the Chief Secretary's orders on drain maintenance, the responsibility appears to lie with :

- i. Sh. Sanjay Basoya, Ex. Engineer (M-III)/SZ, South DMC.
- ii. Sh. Sharvan Kumar, SE (PWD) and
- iii. Sh. Narender Mahajan, EE (PWD)

9. If other officials are also responsible it is for the Commissioner, SDMC and Secretary, PWD to enquire and take action. In due course the MC may be apprised of action taken in terms of Chief Secretary's Order dated 9.1.19 if no response is received by 15.8.19 it will be reported to Chief Secretary to whom copy of this is being endorsed in any case.

10. The situation as has been reported by the Temple association and borne out by recent photographs is unacceptable. The road is 60 Ft. wide and the sewage water is inundating a stretch of over 2 Kilometers. The recent photographs show the state of affairs which points to negligence on the part of the authorities in attending to a grave civic nuisance which was causing health hazard.

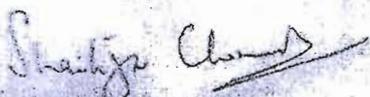
Directions:

- (1) NGT orders are not being repeated and must be complied with. MC will report the progress thereon in its next interim report.
- (2) The next date of meeting will be notified to be held in the next three weeks. Before that a joint inspection by SDMC, PWD, DJB and I&FCD will be carried out to see what short term and long term measures needed to evacuate the waste water through a temporary solution until a permanent solution is found. Engineering solutions as seen called for

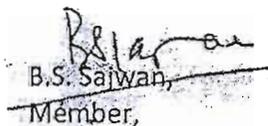
may be executed without waiting for the next meeting. The Temple Association will assist the inspection team.

- (3) The DJB has the direct responsibility under the DJB Act to take care of sewage in the entire city. Even if there is no sewerage network for the unauthorized colony, Septage Management Regulations 2018 require that sewage and septage from unauthorized colonies is got collected by sewage collectors and deposited at the sewage pumping stations. The Regulations are not being implemented by DJB with any sense of seriousness looking at the fractional collections being reported. In the area in question the regulations must be implemented until a sewer network gets established.
- (4) CEO DJB will examine and give an effective direction to the land/ forest clearance issue which seems to have been neglected. He should interact with the heads of the concerned organizations and report the outcome to the MC, in the context of laying a proper sewerage network with time lines.

Copy of this may be forwarded to OSD of CS for bringing it to the notice of CS with special reference to paragraph 8 above.



Shailaja Chandra,
Member,
Monitoring Committee for Yamuna



B.S. Saiwan,
Member,
Monitoring Committee for Yamuna

To:

1. CEO, DJB.
2. Secretary (I&FCD).
3. Commissioner, South DMC.
4. Secretary (PWD).
5. Sh. Barun Kumar Bhattacharya, Secretary.
6. Sri Sri-Thakur Ram Chandra Dev Association.

Copy to:

1. OSD to CS, Delhi.

Address: Room No. 58, India International Centre
40, Max Mueller Marg, New Delhi - 110003
Telephone No: 011-24609270
Email id: rymonitoringcommittee@gmail.com

Attendance Sheet

Sub: Meeting Reg. overflows of sewage at Mangal Bazar Road, Tigri.
 Date & Time: 30.07.2019 at 02.30 PM.
 Venue: Room No. 70 of India International Centre, 40, Max Mueller Marg, Lodhi Estate, New Delhi- 110003.

S.no	Name of Officer with Designation	Organization	Contact No.	E-mail ID. (PL. WRITE EASILY READABLE)	Signature
1	Sangeen Darr, AE/M-III/CN2	SDMC	9717786930		[Signature]
2	Sanjay Barya EE (M-III) S-2	SDMC	9717787975		[Signature]
3	M.L. Azad SE (South East)	PWD	9811656769	sepuddeh@w.m42@gmail.in	[Signature]
4	Krem Singh ZE (AEE) (S) (M)	DJTB	9650291340	hontsing10782022@gmail.in	[Signature]
5	Bijender Singh Ranjan	IDFC	9818722018		[Signature]
6	S.L. Meena, CE ✓	PWD	9874216611	sepuddeh@w.m42@gmail.com	[Signature]
7	Solaje Punam SSI/CN2	M.C.D	9911565655		[Signature]
8	Dhanambidyal. SI/CE/CL	M.C.D.	8447772574		[Signature]
9	Ajay Kumar CE (M) (M) III	DJTB	9850291627	CE@MKT@P412.com	[Signature]
10	ANIL KUMAR SI	IDFC	995888952	BS@scic@pmail.com	[Signature]
11	Ravendra Kumar SI	IDFC	9958899012	ifc@dv@gmail.com	[Signature]
12	Sagarwan Kumar, SE	PWD	9905341142	sepuddeh@w.m42@gmail.com	[Signature]
13	NARENDRA MATHAN, EE	PWD	9643870885	sepuddeh@w.m42@gmail.com	[Signature]

From: Monitoring Committee River Yamuna
<rymonitoringcommittee@gmail.com>
To: ceodelhi.djb@nic.in, commissioner-sdmc@mcd.gov.in,
barunbattacharya@hotmail.com, csdelhi@nic.in, pspwd@nic.in

Date: Thursday, August 01, 2019 05:32PM
Subject: Minutes of Meeting on the complaint of overflowing sewerage water
in a 2 Km stretch from Mangal Bazar to M.B.road held on 30.7.19.

Attachments:

278 1.8.19 3.09 PM.pdf



20
Annex 'D'

SOUTH DELHI MUNICIPAL CORPORATION
OFFICE OF THE SUPERINTENDING ENGINEER-II
SOUTH ZONE, GREEN PARK, NEW DELHI-110016

एक वरम सचकार से जो

Dated: 16.8.19

858/S-11/Annex
23/8/19
Office of the Chief Engineer (S)
Dy. No. 1309
Date 21/8/19
No.: SE-II/SZ/2019-20/D-.....214
South Delhi Municipal Corporation

Please refer to the Minutes of the meeting on the complaint of overflowing sewerage water in a 2km stretch from Mangal Bazar to M.B.Road held on 30.07.2019, issued by the members, Monitoring Committee for Yamuna Pollution received vide No. YPMC/2019/278 dated 01.08.2019, wherein the previous orders of the NGT in OA No. 57/2016 dated 01.08.2016 have been quoted. This meeting was attended by officers of SDMC, DJB, PWD & I&FC Department as well as the Secretary of the Thakur Ram Chander Dev Association. The Association displayed some pictures showing overflowing water on the Mangal Bazar road at the intersection of M. B. Road. The problem is going on from several years and becomes worst during Monsoon due to rain fall (copy of NGT orders & minutes are placed opposite).



The following directions were issued during the above meeting:

1. NGT orders are not being repeated and must be complied with MC will report the progress thereon in its next interim report.
2. The next date of meeting will be notified to be held in the next three weeks. Before that a joint inspection by SDMC, PWD, DJB, I&FC Department will be carried out to see what short term and long term measures needed to evacuate the waste water through a temporary solution until a permanent solution is found. Engineering solutions as seen called for may be executed without waiting for the next meeting. The Temple Associate will assist the inspection team.
3. The DJB has the direct responsibility under the DJB Act to take care of sewage in the entire city. Even if there is no sewerage network for the unauthorized colony, Septage Management Regulations 2018 require sewage and septage from unauthorized colonies is got collected by sewage collectors and deposited at the sewage pumping stations. The regulations are not being implemented by DJB with any sense of

858/S-11/Annex
23/8/19
2019/19

MA
for water
EE (E/S) / 52

26/8/19
21/8/19
✓ S/S
AET Eng 52

17.75.5
21/8/19

Already Reply submitted on dt. 6/9/19 and photo copy attached. 16/8/19

21
the seriousness looking at the fractional collection being reported. In the area in question the regulations must be implemented until a sewer network gets established.

4. CEO DJB will examine and give an effective direction to the land/ forest clearance issue which seems to have been neglected. He should interact with the heads of the concerned organizations and report the outcome to the MC, in the context of laying a proper sewage network with time lines.

In compliance of the directions of the Monitoring Committee in order to resolve this issue a joint inspection of the site was fixed for 14.08.2019 at 10.30 am with PWD, DJB, IF&C & DDA. The following officers attended the inspection:

S.No.	Officers with designation	Department	Contact No.
1.	Sudhir Mehta, SE	(SDMC)	9717788022
2.	Narender Kumar, SE	(DJB)	9650291512
3.	Sharan Kumar, SE	(PWD)	9709341142
4.	Sanjay Basoya, EE	(M)III/SZ	9717787575
5.	Narender Mahajan, EE	PWD	9643870385
6.	S.P.Srivastava, EE	(SWD)-V	9911232913
7.	J.R.Meena, AE	PWD	9910965798
8.	H.S Meena, AE	SDMC	9717786879
9.	Sanjeev Jain, AE/CNZ	M-III/CNZ	9717786930
10.	Aziumuddin, AE	I&FC	9871738875
11.	R.P.Malhotra, AE	SWD-V, DDA	9818264126
12.	Iqbal Singh, SS/SZ	South Zone, SDMC	8800696663
13.	S.Das, Thakur Ram Chandar Dev Association	Ashram	9910766673
14.	Barum Kumar Bhattacharya, Thakur Ram Chandar Dev Association	Secretary	9871197561
15.	Ranjan Chatterjee	NGT Member (Retd.)	9810004424

The following points emerged during the inspection:

1. The road in question i.e. Mangal bazaar road starts from M.B.Road and leads to Sangam Vihar unauthorized colony. It has a width of 45 FT at the intersection with M.B.Road and reduces to ROW of 30 FT after a length of about 500 Mtr. Built up section drain of size (width 0.65 to 0.75 mtr / 0.85 to 1.05 Mtr in depth) runs on one side and in centre of this stretch and later on runs on both sides of the road where width

reduces to 30 FT. The stretch of 500 Mtr. is a dividing road between South Zone and Central Zones. The drains have been provided with precast RCC slabs and in some stretch it is open.

This road caters to a large density of population of Sangam Vihar (unauthorized colony) having a population of more than 3 lacs. There is no sewerage system in this colony. The entire domestic waste, kitchen waste, sullage water from households and commercial shops/restaurant etc. runs into this drain during dry weather also. The out fall for this drain is into Mehrauli Badarpur Road (PWD). The entire discharge is taken by 1200 mm dia pipe laid in the carriage way portion which further outfalls into Dakshinpuri drain (SDMC). This RMC road and SW drains were constructed by DSIIIDC about 7-8 years ago as per local enquiry.

2. It was asked from SE (DJB) to inform the status of laying of sewerage system in this area in order to reduce the quantity of discharge flowing through SW drains resulting into overflow. No time line was specified by him for this work. During the discussion it was informed by DJB that the pipe drainage system laid by PWD on M B Road is inadequate keeping in view the quantity of discharge coming into this drain. A proper survey of area to assess the discharge of catchment area be also done.
3. SE (PWD) and EE (PWD) informed that they are going to provide another pipe line along M. B. Road to increase the capacity of the storm water drain for which tender are going to be called shortly. EE (PWD) also suggested that DJB should explore the possibility of making connection of this storm water drain containing complete sewerage of Sangam Vihar into Trunk Sewer running along M.B.Road in front of Batra Hospital which is opposite to this road as a short term solution till the sewerage network is provided. For this purpose a piece of land abutting this road under the jurisdiction of DDA can be utilized for construction of collection tank/ETP. AE, DDA informed that land use of this piece of land is green.
4. As per the various orders of Government of Delhi it has been decided to entrust the development works in unauthorized colonies to I&FC department and DSIIIDC only Sangam Vihar being an unauthorized colony SDMC cannot execute any development work. Its role is confined to desilting of drain only. For this purpose the sanitation department of SDMC (South and Central) will taking up desilting work on war footing bases which will be completed within 10 days. The EE (M) III, South Zone & EE (M) III/CNZ will also assist during this work of desilting. Subsequently, the staff of both the zones will be deputed to desilt the drain on regular basis. Work has also been started & the pictures of site are enclosed.

- 23
5. For improving/strengthening of road and drainage system on Mangal Bazar road I&FC/DSIIDC may be requested to take up this work. The concerned AE from I&FC who was present during inspection will take up the matter accordingly. The area/road falls under SDMC Ward No.75-S (Tigri) and part of AC-47 (Devli). Funds for this purpose can be arranged under MRSY scheme (Mukhamantri Sadak Punar Nirman Yojna) for which the approximate cost of resurfacing of road and improvement of drain will be 1.75 Cr.
 6. Later on the entire team sat with the representatives of the temple association discussed the issues and all the above technical solutions were discussed in detail.

Superintending Engineer-II/SZ

Copy for kind information and necessary action:-

1. ✕ Narender Kumar, SE (DJB) ✓
2. " Sharan Kumar, SE (PWD) ✓
3. " Sanjay Basoya, EE (M)-III/SZ ✓
4. " Narender Mahajan, EE PWD ✓
5. " S.P.Srivastava, EE (SWD)-V, DDA ✓
6. " EE (I&FC) CD-V ✓
7. " J.R.Meena, AE PWD ✓
8. " H.S Meena, AE SDMC ✓
9. Sanjeev Jain, AE/CNZ M-III/CNZ ✓
10. " Aziumuddin, AE, I&FC ✓
11. " R.P.Malhotra, AE SWD-V, DDA ✓
12. " Iqbal Singh, SS/SZ South Zone, SDMC ✓
13. " S.Das, Thakur Ram Chandar Dev Association Ashram
14. " Barun Kumar Bhattacharya, Thakur Ram Chandar Dev Association Secretary
15. ✓ Ranjan Chatterjee, NGT Member (Retd.)

Copy for kind information to:-

1. E-in-C, SDMC
2. Director (DEMS), SDMC
3. CE(South), SDMC
4. CE(Central), SDMC
5. DC, South Zone
6. DC, Central Zone
7. Monitoring Committee, NGT

fe
12/8/19
Superintending Engineer-II/SZ

24
Annex E

OFFICE OF THE YAMUNA POLLUTION MONITORING COMMITTEE
APPOINTED BY HON'BLE NGT
ROOM NO.58, INDIA INTERNATIONAL CENTRE
40, MAX MUELLER MARG, LODHI ESTATE
NEW DELHI-110003

No. YPMC/2019/ 310

Dated: 25/9/19

Subject: Overflow of sewage on Mangal Bazar Road.

List of the officers who attended the meeting is attached.

Sri Sri Thakur Ram Chandra Dev Association-the Applicant herein had approached the MC vide their letter dated 24.6.19 praying for directions to the public authorities, namely, SDMC, NCT Delhi, DJB and PWD to clean and de-silt the drain in the Mangal bazaar area which is affected by sewage water flowing onto the road and residential areas along Mehrauli-Badarpur Road. The Applicant also drew attention of the MC that despite order dated 01.8.16 of the Hon'ble NGT in OA no. 57 of 2016, the public authorities have taken no remedial measures and as result the area continues to get flooded with waste water overflowing from the drains along the Mangal Bazaar Road.

The MC took up the matter on 30.7.19 where representatives of SDMC, DJB, I&FCD and PWD were present. Directions were issued to the authorities to visit the site in question and take remedial measures.

The MC is informed in the meeting today that joint Inspection of the area in question has been conducted and a report submitted to the MC. MC has on record the Inspection report submitted by the SDMC and noted the status as it exists on the ground. The Inspection report has also brought on record the action different public authorities, namely SDMC, PWD and DJB have agreed to take.

The first limited question was the progress of removal of stagnant water and overflowing Septage/drain water in the Mangal Bazar Road area. The position as reported at the meeting and accepted by the RWA is as follows:

DSIIDC

The work of drain being constructed alongside the Mangal Bazar Road is in progress. The MC was shown photographs and it is expected to be completed in six months, well before the next monsoons, according to the executing agency, namely, DSIIDC.

SDMC

The flooding on the road is due to heavy deposition of silt and other waste in the drains. Though the capacity of the drain itself is being increased by the DSIIDC periodic de-silting of the drain is also essential being an open drain. Though the SDMC has done some de-silting, however regular de-silting is necessary to prevent blockage of the drain leading to overflow on the road. The DMC SE was directed to see that this is attended to immediately and to contact the RWA so that next set of photographs do not reflect the stagnant water. The RWA also appreciated the SDMC for the substantial removal of silt that had taken place but wanted the efforts to continue.

DJB

DJB has connected the drain to the trunk sewer and due to this there is substantial removal of stagnant water in the downstream of the Mangal Bazar road. The RWA confirmed this. MC compliments the DJB for the prompt action in the matter and adopting a problem solving approach which the RWA had appreciated.

PWD

Improvement of drainage work on MB Road which also receives the overflow from the Mangal bazaar Road has been taken up by PWD. The SE informed that further improvement in drainage systems will be carried out by providing additional drain for which tender has been awarded and the work will be completed in six months.

I&FCD

It came to notice of MC that there are 590 colonies for which work of providing drainage and internal colony roads in unauthorised colonies is being done by the I&FCD and in 150 colonies by the DSIIDC. There is no provision for sewerage in this development work. Therefore

it is but natural that even after development work; sewage will continue to flow in the storm water drain. The DJB was asked the target date by which they plan to complete entire the sewerage work (both internal and peripheral) for 885 colonies and considering that laying entire sewer network could take considerable length of time whether as a via media would the DJB consider laying peripheral sewer lines in the first instance and trap all the sewage generated in different colonies and convey it to some STP before laying the internal sewer network in the colonies. This is because despite the work of development done by the 2 agencies, I&FCD and DSIIDC completion of sewerage will not happen and there will be no abatement in pollution. The MC may be apprised of technical short term solution. In the next meeting the representative of DJB at the level of Chief Engineer should explain the feasibility to the MC and remain alive to the fact collection/ conveyance of sewage is the responsibility of DJB.

It is apparent that the I&FCD, DSIIDC, PWD and DJB are in possession of considerable data which the MC has been repeatedly asking for and not been getting. The 4 agencies may provide the following data:

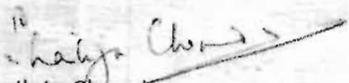
1. Number of unauthorised colonies with population not having internal sewerage system.
2. Number of unauthorized colonies having internal sewer network with percentage of households connected to the network, (Averages based on minimum and maximum households/ connections are needed.)
3. Number of unauthorised colonies where trunk sewer line has been laid but no internal sewer network has not been provided
4. Number of unauthorized colonies where sewer network has not been provided and have been brought under the Septage Regulations coverage.

The MC is concerned with the finding an immediate and relatively shorter term solution to avoid sewage going into the storm water drain. Only the dimension of the households colony wise can enable the totality of sewage going into storm water drains and feasible solutions to be identified. The four agencies are in possession of valuable data which needs to be collated and made available to the MC. Officers who attended the MC meeting would be responsible

jointly whether they deal with the subject as mere tabulation of data which is already available is being sought. The MC will look to the same set of officers to complete the data collection and tabulation on 15 days by 9.10.19.

DJB may also examine whether as interim measure they can establish a peripheral network in the 885 colonies where they have planned to provide complete sewerage network so as to be able to capture the sewage flowing from the drains as a precursor to laying the trunk sewer network. The technical viability may be examined with the objective of stopping raw sewage going into the drains, which has made the abatement of pollution and reduction of coliform count in the river so problematic.

DSI IDC had already collected data from all agencies about 5 years ago and were asked to share that with the MC online. The question of getting it updated will be addressed separately.


Shailaja Chandra,
Member,
Monitoring Committee for Yamuna


B.S. Sajwan,
Member,
Monitoring Committee for Yamuna

To:

1. CEO, DJB.
2. Secretary (I&FCD).
3. CMD, DSI IDC.
4. Commissioner South DMC.
5. Secretary (PWD).
6. RWA

Address: Room No. 58, India International Centre
40, Max Mueller Marg, New Delhi - 110003
Telephone No: 011- 24609270
Email id: rym_monitoringcommittee@gmail.com